

**COURT-I**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**IA No. 226 of 2016 in**  
**DFR No. 676 of 2016**

**Dated: 5<sup>th</sup> May, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Maharashtra State Electricity Distribution Co. Ltd. ...Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Deepa Chawan  
Mr. Kiran Gandhi  
Ms. Ramni Taneja

Counsel for the Respondent(s) : Mr. Anurag Sharma  
Mr. Tushar Jain for R.2

**ORDER**

**IA No. 226 of 2016**  
*(Appl. for condonation of delay in filing)*

Issue notice. Mr. Anurag Sharma takes notice on behalf of Respondent No.2 and seeks three weeks time to file reply. Notice be issued to the other respondents returnable on 05/07/2016. Dasti, in addition, is permitted.

Learned counsel for the appellant states that **Prayas Energy Group** was a party before the State Commission and she seeks time to take steps to implead the **Prayas Energy Group** as a party respondent. She is permitted to do so.

List the matter on **05/07/2016**. In the meantime, reply may be filed on or before 26/05/2016 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 16/06/2016 after serving copy on the other side.

**(I.J. Kapoor)**  
**Technical Member**  
ts/mk

**(Justice Ranjana P. Desai)**  
**Chairperson**